

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 02.05.2018

Misc. Application No. 85 of 2018
And
Appeal No. 156 of 2016

Sonia Nagpal
H. No. 1932, Sector- 28,
Faridabad- 121 008
Haryana ...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051 ...Respondent

WITH
Misc. Application No. 86 of 2018
And
Appeal No. 157 of 2016

Gajendra Nagpal
H. No. 1932, Sector- 28,
Faridabad- 121 008
Haryana ...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051 ...Respondent

AND
Appeal No. 158 of 2016

Kaushal Kumari Nagpal
H. No. 1932, Sector- 28,
Faridabad- 121 008
Haryana ...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051 ...Respondent

Mr. Somasekhar Sundaresan, Advocate with Ms. Harshada Nagare, i/b Joby Mathew & Associates for the Appellant in Appeal Nos. 156, 157 & 158 of 2016.

Mr. Vikram Nankani, Senior Advocate with Mr. Tomu Francis and Mr. Vivek Shah, Advocates for the Respondent in Appeal Nos. 156, 157 & 158 of 2016.

CORAM: Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellants expressed difficulty in proceeding with the matters on account of non-availability/ not legible copies of the documents relevant for these appeals.

2. In these circumstances, we permit the appellants to withdraw the appeals with the following directions:-

- a) On or before 09.05.2018 , appellants shall address a letter to Securities and Exchange Board of India (“SEBI”) setting out in detail copies of the documents that they need for these appeals.
- b) On or before 30.05.2018 SEBI shall furnish to the appellants copies of the documents so demanded.

c) Fresh appeals, if any, be filed on or before June 11, 2018.

d) If fresh appeals are filed on or before June 11, 2018, Court Fees paid on these appeals be adjusted against the Court Fees payable on the fresh appeals.

3. All three appeals are disposed of in the aforesaid terms with no order as to costs.

4. In view of disposal of the Appeals, Misc. Application No. 85 of 2018 in Appeal No. 156 of 2016 and Misc. Application No. 86 of 2018 in Appeal No. 157 of 2016 do not survive and the same are disposed of accordingly with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member